

LOK SABHA DEBATES

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LOK SABHA

Tuesday, December 16, 1980
Agrahayana 25. 1902 (Saka)

The Lok Sabha met at Eleven of the Clock. . .

[MR. SPEAKER in the Chair].

WELCOME TO THE MONGOLIAN PARLIAMENTARY DELEGATION:

MR. SPEAKER: Hon. Members, at the outlet, I have to make an announcement.

On my own and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency Academician Prof. Bazaryn Shirendyb. Deputy Chairman of the Great People's Khural and the hon. Members of the Mongolian Parliamentary Delegation who are on a visit to India as our honoured guests. The other hon. Members of the delegation are:

1. Mr. Tsorenadshyn Mamsarai,
M. P.
2. Mr. Bugagyn Nasanjargal,
M. P.

The delegation arrived here on Saturday, 13th December, 1980. They have since visited Agra and Jaipur and will visit Varanasi on 17th and 18th December. They are now seated in the Special Box. Through them we convey our greetings and best wishes to the Great People's Khural. Government and the friendly people of the Mongolian People's Republic.

ORAL ANSWERS TO QUESTIONS

Proposal to amend Indian Divorce Act, 1869

*419. SHRI BAPUSAHEB PARULEKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that the Indian Divorce Act, 1869 has become outdated and needs to be drastically amended;

(b) whether Government are also aware that thousands of husbands and wives in India governed by the Act are living in misery because of their bondage to this archaic divorce law;

(c) whether Government propose to take any steps to amend the law; and

(d) if not, the reasons therefore?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (d) As early as 1958, Government referred the question of the revision of law relating to divorce and marriage among Christians to the Law Commission. The Law Commission submitted two reports on the subject Fifteenth and Twenty-second Reports). A comprehensive Bill on the lines recommended by the Law Commission was introduced in Lok Sabha on 22nd June, 1962. This was considered by a Joint Committee of the Houses of Parliament and the